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1		2	3	4 "					
6	119	(Hundred & Nineteenth Report)	Access to Exclusive Forum for victims of Motor Acci- dents under Motor Vehicles Act, 1939.	19-2-81					
7	120	(Hundred Twentieth Report)	Manpower planning in Judiciary : A Blue print.	31-7-87					
8	121	(Hundred twenty-first Report)	A new Forum for Judicial Appointments.	31-7-87/					
9	122	(One Hundred and Twenty Second Report)	Forum for National Uniformity in Labour Adjudication.	9-12-87/8					
10	123	(One Hundred and Twenty Third Report)	Decentralisation of Adminis- tration of Justice : Disputes involving centres of Higher Education.	15-1-88					
.18	124	(One Hundred and Twenty Fourth Report)	¹ The High Court Arrears—A Fresh Look.	29-2-8					
*267. [Transferred to the 10th May,			Lok Adalats conducted i	n Andhra					
198	58). 		Pradesh						
* 198	88).	[Transferred to the 11th May,	*270. PROF. C. LAKSHMANNA: Will the Minister of LAW AND JUSTICE be						
Setting up of family courts *269. SHRI HARVENDRA SINGH HANSPAL Will the Minister of LAW AND JUSTICE be pleased to state: (a) whether a law was passed during 1984 to set up family courts in the States and			pleased to state:						
			(a) What was the number of Lok Adalats which have been conducted in Andhra Pradesh so far; and(b) what is the number of cases taken up at these Lok Adalat meeiings and finally settled?						
						-	ritories;	THE MINISTER OF LAW AND JUSTICE	
					(b) if so, the reasons for not setting up			(SHRI BINDESHWARI DUBEY): ('a According to information available with the Committee for Implementing Legal Aid Schemes, 64 Lok AdalaU have been	
these court so far; and									
	(e) what further steps Government propose to take in this regard?		Schemes, 64 Lok AdalaU have beer conducted in Andhra Pradesh so far where 67,339 casese were settled.						
THE MINISTER OF LAW AND JUSTICE (SHRI BINDESWARI DUBEY) : (a) Yes, Sir.		(SHRI BINDESWARI DUBEY) :	(b) Information in regard to the number of cases taken up at the Lok Adalats is being collected.						
			Manufacture of tow-priced	l computers					
tin	(b) and (c) It is. for the State Gov- tinments/Union Territory Administra tions to set up these courts and the		*271. SHRI RAJNI RANJAN SAHU Wilt the PRIME MINISTER be pleased to state:						
Sta fro to	ate Go m iim	overnments have been reminded e to time emphasising the need up family courts expeditiously.	(a) whether Government have formulated a scheme to manufacture low-priced computers; add						